

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP NO. 153/2016
RT CP (CAA) No. 111/Chd/CHD/2017

In the matter of scheme of amalgamation between:

AKJ Portfolios Pvt. Ltd. & othersPetitioners/Transferor Cos.

AND

Essix Biosciences Ltd.Petitioner/Transferee Co.

Present: - Mr. Atul V. Sood, Advocate for the petitioner-companies.
Mr. Deepankur Sharma, Advocate for Official Liquidator,
Chandigarh and Regional Director, Northern Region, Delhi.

Learned counsel for the petitioner-companies submits that he has filed affidavit regarding uploading of notice on the website of the Official Liquidator on 23.08.2017 and publication in the Official Gazette of U.T., Chandigarh on 01.09.2017 and these are attached with the affidavit along with clippings of newspaper publication dated 15.09.2016. The same be taken on record. Copies of the same have been supplied to the Official Liquidator. The learned counsel further submits that the affidavit further states that no 'objections' to the Scheme have been received by the companies from any quarter and that there are no other Sectoral Regulators in respect of the petitioner-companies.

In compliance with the order dated 10.08.2017, fresh report has been filed by the Official Liquidator and learned counsel for the petitioners states that he is not to file any response to the report as the

Atul V. Sood

response has already been filed to the original report. With the other affidavit dated 30.08.2017, index dated 31.08.2017 has been filed. The petitioner has also filed certificate from the companys' Auditors in order to comply with proviso to sub-section (7) of Section 230 and proviso to sub-section (3) of Section 232 of the Companies Act, 2013. The same be taken on record. The learned counsel also states that in view of publication of notice in the Official Gazette of U.T., Chandigarh on 01.09.2017, the matter may be adjourned for 10 days after 01.09.2017.

List the matter for arguments on 26.09.2017.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

September 06, 2017

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